

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:6070  
ANSWERED ON:30.04.2015  
COMPENSATION TO KINS OF DECEASED EMPLOYEES  
Neta Shri Ashok Mahadeorao

**Will the Minister of COAL be pleased to state:**

(a) the number of cases relating to compensation and employment to the next of the kins of the deceased employees on compassionate ground under consideration in various subsidiaries of the Coal India Limited and other coal companies during the last three years, company and subsidiary-wise along with the reasons for delay; and

(b) the time by which these cases are likely to be settled?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL, POWER AND NEW AND RENEWABLE ENERGY  
(SHRI PIYUSH GOYAL)

(a) & (b) As per information received the number of cases of compassionate appointment and monetary compensation (in lieu of employment) under consideration for the last three years coal company-wise is as follows:

Company	No. of pending cases
ECL	897
BCCL	132
CCL	102
WCL	99
MCL	76
NCL	7
NEC	53
CIL	1

The reasons for delay include non-submission of requisite documents by the claimants, verification of genuineness of the claimant, delay in obtaining verification report of certain vital documents and dispute between family members etc. In ECL, claimants have not fulfilled the requirements. In BCCL, processing has not been completed in 43 cases, whereas in remaining cases, required documents have not been received.